

**LOSS OF PERSONAL EFFECTS AND BELONGINGS -ADD ON COVER FOR  
STANDALONE MOTOR OD FUTURE SECURE TWO WHEELER POLICY –  
ADDON WORDING**

In consideration of Insured having paid extra premium as specified in the Schedule, it is hereby agreed, subject to the following terms, conditions, exclusions and limitations, that on the happening of an insured event as provided for hereunder arising during the policy period and notified as prescribed in the Policy, the Company will indemnify the Insured as is herein provided :

**Coverage**

The Company will indemnify the insured and/or unnamed passenger (applicable for commercial Vehicle) in respect of physical loss during the period of this Policy to personal effects and belongings specified in the Schedule and belonging to Insured or Insured's immediate family member and/or unnamed occupant (applicable for commercial Vehicle) and in personal custody of Insured and/or unnamed occupant (applicable for commercial Vehicle) as per the conditions mentioned below:

1. This cover is available for the personal effects and belongings of the Insured or Insured's immediate family member and/or unnamed occupant (applicable for commercial Vehicle).
2. The cover is available only if the personal effects and belonging is burgled or stolen from a locked insured vehicle.
3. The limit of liability for the personal effects and belonging will be its market value subject to the maximum of the amount specified against each item in the Schedule.
4. If the personal effects and belongings covered under the Policy, as on the date of loss, are greater in value than the sum insured, then the Insured shall be considered as being his own insurer for the difference and shall bear a rateable proportion of the loss accordingly. Every item, if more than one, of the Policy shall be separately subject to this condition.
5. This add on cover is valid only if the Policy issued by the Company is valid at the time of the incident.

**Definitions:**

**Immediate Family** – means, spouse, children, parents or parents-in-law of the insured.

**Exclusion(s)**

The Company will not pay for:

- a. Money; stamps; debit or credit cards; tickets; vouchers; documents; securities;
- b. Any jewellery items including gems, stones.
- c. Goods and samples carried in connection with any trade or business.
- d. Property stolen unless the vehicle is locked
- e. Any claim unless the complaint of items lost/stolen is registered (daily diary/ FIR) with the police and a report copy is obtained.
- f. Any claim in respect of paid passengers or for other than insured person(s).

**Additional Conditions:**

1. An excess of Rs. \_\_\_\_\_ will be applicable for mobile phones and laptops.
2. An excess of Rs. \_\_\_\_\_ will be applicable for any other insured personal effects and belongings.
3. For claim amount exceeding Rs. 5000 FIR would be required and for claim amount less than Rs. 5000, only police intimation is required for the settlement of claims.

**Applicable For:** Two Wheeler